CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH

OA 2131/2001

New Delhi, this the 22nd day of August, 2001

Hon'ble Smt. Lakshmi Swaminathan, Vice-Chairman (J)
Hon'ble Shri Govindan S. Tampi, Member (A)

Smt. Premvati
W/o Shri Rattan Lal
R/o P & T Qrs. 1/2C Kali Bari Marg
New Delhi - 110 001.

...Applicant

(By Advocate Shri S.P.Chadha)

V E R S U S

UNION OF INDIA : THROUGH

1. Secretary
   Ministry of Communication,
   Sanchar Bhawan
   New Delhi.

2. Senior General Manager
   Mahanagar Telephone Nigam Ltd. (MTNL)
   Kidwai Bhawan, New Delhi.

...Respondents

(None present)

O R D E R (ORAL)

By Hon'ble Smt. Lakshmi Swaminathan, Vice-Chairman (J)

We have heard Shri S.P.Chadha, learned counsel in this application.

2. The applicant who is working as Sweeper with respondent-2 i.e. MTNL, New Delhi submits that respondents have failed to follow and implement certain instructions issued by Govt. of India, DOP&T by OM dated 16-1-1976 as amended by OM dated 2-2-1977.

3. Learned counsel has submitted that the above OMs are issued by DOP&T and are applicable to the case of the applicant. In this connection, he submits that the applicant had made representation to respondent-2 on 22-12-2000 followed by another reminder on 4-6-2001 for which no reply has been given
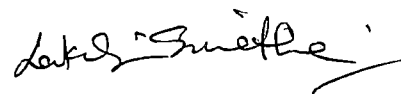
so far. Hence this OA. The main relief is to direct the respondents to ensure the compliance of the aforesaid instructions of the Govt. of India, DOP&T and to appoint the applicant as Peon on transfer from the post of Sweeper in which she has rendered more than 26 years of service.

4. Noting the above facts and submissions, the OA is disposed of with a direction to the respondents to dispose of the applicant's aforesaid representations within three months from the date of receipt of a copy of this order. They shall do so by passing a reasoned and speaking order and communicate the same to the applicant. No order as to costs.

(Smt. Lakshmi Swaminathan)
Vice-Chairman (J)

(Govindan S. Tampi)
Member (A)

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